



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar

Notification

Srinagar, the 27th July, 2017

SRO 313.- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995 (Act No. VIII of 1995), and in partial modification to SRO 194 dated 21.04.2017 the Government hereby direct that :

- (i) The words and sign "annexure (A to H)" shall be substituted by the words and sign "annexures (A to J)"; and
- (ii) Annexure I&J annexed to this notification shall form part of the notification SRO-194 dated 21.04.2017.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

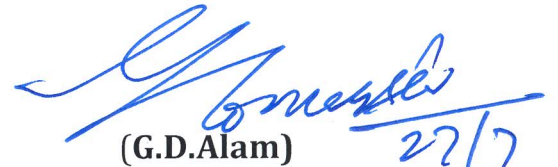
Commissioner/Secretary to Government
Finance Department

No. ET/ Estt/142/2016

Dated:27.07-2017

Copy to the:-

1. Commissioner/Secretary to Government, Power Development Department.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c).
3. Excise Commissioner, J&K, Jammu.
4. Commissioner, Commercial Taxes Department, J&K, Jammu.
5. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
6. OSD to Hon'ble Finance Minister.
7. Spl. Asstt. to Hon'ble Minister of State for Finance.
8. Private Secretary to Commissioner/Secretary, Finance.
9. Stock file/Incharge website, Finance


(G.D.Alam) 27/7

Under Secretary to Government
Finance Department